## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH **NEW DELHI**



CP NO. 398/2005 IN OA NO. 194/2005

This the 3rd. day of October, 2005 HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J) HON'BLE MR. D.R.TIWARI, MEMBER (A)

Inderjeet & others

Zile Singh 1.

Prabhu Dutt Sharma 2.

(By Advocate: Sh. Sachin Chauhan)

Versus

- Sh. Surender Singh Aroa, 1. Union of India Through the Secretary to the Govt. of India, Ministry of Information And Broadcasting, Shastri Bhawan, New Delhi.
- Sh. K.S.Sharma, 2. Parsar Bharati, Through its Chief Executive Officer, Copernicus Marg, Mandi House, New Delhi-1.
- Sh. S.P.Gaur, 3. U.P.S.C. Through its Secretary, Shahjahan, Road, Dholpur House, New Delhi.
- Sh. A.N.Tiwari, 4. Union of India through Secretary, D.O.P.T., Ministry of Personnel Pension and Public Grievances, North Block, New Delhi.
- Sh. Brjeswar Singh, Director General, All India Radio, Parliament Street, New Delhi.

(By Advocate: Sh. B.S.Jain)

## ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (3)

By a separate order passed in MA-1874/2005 the respondent had been granted time to implement the order of the Tribunal dated 8.12.2004 by 31.12.2005. In view of

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this we dispose of this CP with liberty to the applicant to file afresh in case the order of the Tribunal is not implemented by 31.12.2005.

(D.R. TIWARI) Member (A) ( M.A. KHAN ) Vice Chairman (J)

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